

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Petition No. 247/TT/2013

Date: 18.11.2013

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for "Transfer of power from generation projects in Sikkim to NR/WR Part-B" in Eastern Region for tariff block 2009-14 period

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 2.12.2013:-

- a) Form-2 for Asset-I;
- b) Whether additional ROE of 0.5% has been claimed in the present petition (the petitioner under para 8.3 of the instant petition has mentioned that the ROE has been calculated @ 17.481%, but in Form-1A it is calculated @18.044%?
- c) Documentary evidence that all the assets as mentioned in the Original Scope of the project as mentioned in the investment approval have been commissioned/ are scheduled to be commissioned within the permissible time limit to claim the additional ROE of 0.5%;
- d) Details of cost breakup in form 5B of the petition show increase in respect of items as detailed in the table in para 4.3 of the petition. The reasons submitted by the Petitioner for Cost Variation is '*As per actual award rate*', '*variation as per site conditions*'. Clarify the basis of estimate for such items as well as details of bids

received in regard to the same. The higher land cost & site preparation cost also needs to be clarified with documentary evidence;

- e) Reasons for 1 month delay in case of Assets-III, IV, V, VI, and VII;
  
- f) Data for capital cost benchmarking in accordance with Commission's orders dated 27.4.2010 and 16.6.2010 for benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-stations.

Yours faithfully,

(P. K. Sinha)  
Asst. Chief (Legal)